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O.A. No. 81/10

ORDER DATED 26th FEBRUARY, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member(A)

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Laxmidhar Nayak & Others Applicant.

Vs.

Union of India & Ors. Respondents.

Heard Mr. D.P. Dhalasamant, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Railways).

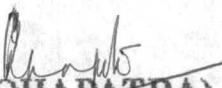
2. The applicants have already approached the Respondent No.3 on 12.01.2010 against the alleged irregularity committed while issuing the notification dated 31.12.09, where under the applicants have been excluded for being considered for promotion to the post of Office Clerk-cum-Typist. The representation has not still been decided as it is only made on 12.01.2010. Hence, at this stage it will be in the fitness of things that the applicants have to wait for the decision of the competent authority regarding the grounds of exclusion for consideration for the post of Office Clerk-cum-Typist. However, the process for promotion of the eligible persons for the post of Office Clerk-cum-Typist is yet to be finalized according to the Ld. Counsel for the applicant. Hence,

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Respondent No.3 is directed to decide the issues raised in the representation and communicate the decision thereof within a period of 60 days from the date of issue of this order. Respondent No.3 may also consult the authorities competent in this regard. Till the representation is decided the promotion for the post of Office Clerk-cum-Typist shall not be finalized. It is made clear that this will not be a bar to continue the process of selection.

3. In view of the above observations and directions this Original Application is disposed of at the admission stage itself. No costs.

4. Send copy of this order as well as copy of this O.A. to Respondent No.3 for compliance.


(C.R. MOHAPATRA)
ADMN. MEMBER